

CBI Vs. Ram Bharosay Sharma
CC No. 311/19
RC 30(A)/2012/CBI/ACB/ND
u/S. 13(2) r/w Sec. 13(1)(e) of PC Act

03.09.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Arvind Singh, Ld. Counsel for accused Ram
Bharosey.

Accused Ram Bharosey is present on bail.

The matter was proceeding at the stage of
pronouncement of judgment.

Judgment partly dictated, but not completed.


Put up for its completion and pronouncement on
15.09.2020 at 12:00 PM.

The accused along with his counsel shall appear
in Court No. 602, Rouse Avenue District Court, New Delhi
on the above said date and time.

Reader is directed to ensure that all necessary
steps have been taken for smooth functioning of the court
work on the NDOH.

The e-mail copy / signed scanned copy of this
order be sent to the Computer Branch, RADC by the
Reader for uploading on the official website.

The present order has been dictated to Sh. Amit
Makhija, Sr. PA attached with the undersigned.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/03.09.2020

Page No. 1